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Year	Amount of capital subsidy released
2013-14	2,402.34
2014-15	3,609.25
2015-16	4,604.98

Rural electrification data on GARV APP

2386. PROF. M. V. RAJEEV GOWDA: Will the Minister of POWER be pleased to state:

- (a) whether figures of rural electrification are grossly exaggerated since the figures available on GARV website show that both electrified and un-electrified villages have been counted as part of the 7,000 (out of 18,792 un-electrified villages) electrified villages;
 - (b) if so, the reasons therefor,
 - (c) if not, the details thereof;
- (d) whether out of 7,000 electrified villages, 3,604 had been marked "villages found electrified during the survey";
 - (e) if so, the reasons therefor, and
 - (f) if not, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (f) No, Sir. The data regarding rural electrification including electrification of villages is reported by the concerned State Governments and State Distribution Companies (DISCOMs). Rural Electrification Corporation (REC) being the Nodal Agency for operationalization of Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY) has deployed Gram Vidyut Abhiyantas (GVAs) who visit villages and report the situation of the day of visit. If any discrepancy is found, States/DISCOMs are advised by REC to rectify the status.

Loans to States for rural electrification

2387. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of POWER be pleased to state:

(a) whether Government is planning to provide soft loans to States with a view to ensure that rural electrification programme does not suffer any set-backs due to financial constraints of local distribution companies;

- (b) if so, the details thereof; and
- (c) the modalities of the plan along with the quantum of funds released through this system to States?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) No, Sir. Government is not planning to provide any soft loans to the States. However, Government of India is providing financial assistance to the States for rural electrification works under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY).

Setting up and development of power projects

†2388. SHRI PRAMOD TIWARI: Will the Minister of POWER be pleased to state:

- (a) whether the Central Government has received any proposals from different State Governments for setting up and development of power projects during the last three years;
 - (b) if so, the details thereof, State-wise; and
- (c) the actions taken by the Central Government to give its approval and the details of Memorandum of Understandings (MoUs) signed with States thereon and the details of funds allocated therefor, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) As per Section 7 of the Electricity Act 2003, any generating company may establish, operate and maintain a generating station without obtaining a license/permission under this Act, if it complies with the technical standards relating to connectivity with the grid. Accordingly, sanction of the Government is not required for setting up of thermal power projects. However, for setting up of Hydroelectric Power Projects, the Detailed Project Reports (DPRs) are required to be submitted for concurrence of the Central Electricity Authority (CEA).

During the last three years and the current year (since April, 2013 to July, 2016), 12 DPRs of Hydro Electric Power Projects (Schemes) have been received in the CEA for concurrence/appraisal, the details of the same along with action taken thereon is given in the Statement (See below).

For setting up of power projects, the States are not required to sign any Memorandum of Understanding (MoU) with the Central Government and, therefore, no funds are allocated by the Central Government in this regard.

[†] Original notice of the question was received in Hindi.